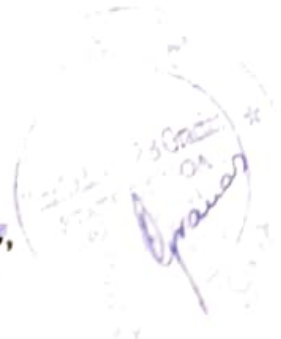


**BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE
APPEAL NO. 24/2024 (WZ)**



Chandan Suryakant Khorjuvekar ...Appellant

Versus

GCZMA & Ors ...Respondents

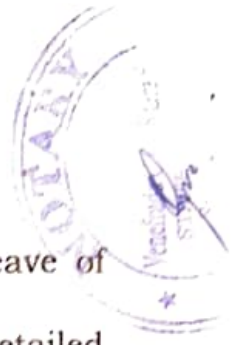
REPLY ON BEHALF OF RESPONDENT NO. 2

(GCZMA)

MAY IT PLEASE YOUR HONOUR:

The Respondent No 2 most respectfully states and submits as under:

1. The Respondent No 2 states that he wishes to make certain averments before this Hon'ble Tribunal. Nothing in the aforementioned Appeal filed by the Appellant may be deemed to have been admitted for mere want of specific denial. Nothing may be deemed to have been

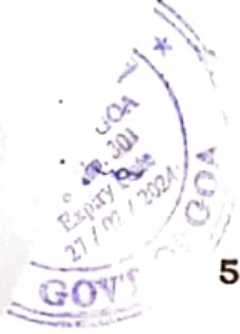


admitted for want of *traverse seriatim*. I crave leave of this Hon'ble Tribunal to file an additional detailed Affidavit, if found necessary.

2. The Respondent No 2 states that the present appeal is challenging the order dated 17/01/2024 passed by GCZMA in as much as it discharges the show cause notice dated 18.10.2022 of the structures in property bearing Survey No. 211/2-A of Ashvem Mandrem, Pernem, Goa by Respondent Nos 2 & 3 herein.

3. The Respondent No. 2 submits that they wish to reconsider the order dated 17/01/2024, in view of the grounds raised in the present Appeal.

4. The Respondent No 2 seeks to withdraw the order 17/01/2024 and issue necessary directions in the by taking into consideration the grounds raised in the present appeal.



5. I say that what has been stated in the above paras are based on documents/records available with the Respondent and nothing material has been concealed herein.

Place: Panaji, Goa.

Date: 17.09.2024

[Signature]
17/9/24
DEPONENT



Executed before me
At Panjim Tiswadi - Goa
Reg. No. 126/09/2024
Dated: 17/09/2024

[Signature]
Venefrada C.P.P.B Gracias
Advocate & Notary Goa State

